

## **NOTICE**

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 20<sup>th</sup> August 2018 (partially modified on 21<sup>st</sup> August 2018 and 14<sup>th</sup> September 2018), it is hereby notified for the Advocates and parties appearing in person that the Honourable the Acting Chief Justice is pleased to approve following partial modification with effect from **Monday, 17<sup>th</sup> September 2018:**

<p>The Hon'ble Shri Justice <b>G.S. PATEL</b></p> <p><b>(Court Room No. 37 )</b></p> <p><b>Commercial Division</b></p>	<p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Testamentary Matters.</p> <p>(B) Administration Suits and Partition Suits.</p> <p>(C) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters therein.</p> <p>(D) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act.</p> <p>(E) All Chamber work.</p>
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Dated 17<sup>th</sup> September 2018

By order,

Sd/-  
(K. K. Trivedi)  
I/c. Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(Ajit N. Mare)  
Registrar (Judl-I)  
High Court, A.S. Bombay.